

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4742/2023

(Arising out of impugned final judgment and order dated 21-02-2023 in A378 No. 17/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ARIF ANWAR HASHMI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 76184/2023 - EXEMPTION FROM FILING O.T.)

Date : 14-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Sharad Chauhan, Adv.
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

For Respondent(s) Mr. Utkarsh Pandey, Adv.
Mr. Parmanand Pandey, AOR

UPON hearing the counsel the Court made the following

O R D E R

Mr. Utkarsh Pandey, learned counsel for the respondent-State of Uttar Pradesh prays for and is granted three weeks' time to complete his instructions.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR